

SHRI H. R. GOKHALE: If necessary I will plam. I would strongly recommend that the Bill may be allowed to be introduced.

MR. DEPUTY-SPEAKER: The question is...

MR. DEPUTY-SPEAKER: Mr. Banerjee, take the first Bill, Supreme Court Judges Bill, first page. It says 'It shall be deemed to have come into force on the 1st day of October, 1974.' Come to High Court Bill. First page. It also says, 'It shall be deemed to have come into force on the 1st day of October, 1974.'

SHRI H. R. GOKHALE: It is exactly the same.

SHRI SOMNATH CHATTERJEE (Burdwan): Don't give them further appointment. I am appealing to the Law Minister. If you want to increase their retirement age, don't give them future appointment after retirement.

MR. DEPUTY-SPEAKER: The question is:

That leave be granted to introduce a Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1954.*

The motion was adopted.

SHRI H. R. GOKHALE: I introduce† the Bill.

14.53 hrs.

HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I beg to move for

leave to introduce a Bill further to amend the High Court Judges (Conditions of service) Act, 1954.

MR. DEPUTY SPEAKER: The question is:

'That leave be granted to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954.'

The motion was adopted.

SHRI H. R. GOKHALE: I introduce †the Bill.

14.54 hrs.

RE. VIJAYA BANK

श्री मधु सिन्घे (बाका): उपाध्यक्ष महोदय, मैंने नियम 377 के अन्तर्गत नोटिस दिया हुआ है। वह कल नहीं आया था।

MR. DEPUTY-SPEAKER: I don't see it in the order paper you may bring it up tomorrow. I don't know.

श्री मधु सिन्घे: मुझे कल कहा गया था कि मीसा (संगोषन) विधेयक के बाद वह आया था। लेकिन जब उस विधेयक के बारे में विवाद 7 1/2 बजे तक चला, तो मेरा नियम 377 का नोटिस कैसे आता?

MR. DEPUTY SPEAKER: Send a reminder notice; let it come tomorrow.

श्री मधु सिन्घे: मैं अभी खत्म कर देता हूँ। क्या नोटिस क्या देना है? अफिनिंड बिजनेस को तो लेना ही है।

MR. DEPUTY-SPEAKER: It is not in the order paper. The order of business is fixed from day today.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 8-5-75.

†Introduced with the recommendation of the President.

श्री मन्वु लिमये : क्या वह मेरी गलती है ?

MR. DEPUTY-SPEAKER: It is not your fault. It is not in the order paper. It has been pushed aside by other things.

श्री मन्वु लिमये उपाध्यक्ष महोदय, मैंने कुछ दिनों पहले विजय बैंक का मदल उठाया था, लेकिन इतने दिन होने के बाद भी मुझे जवाब नहीं मिला है। जहाँ तक मैं कोशिश कर सकता था, मैंने यह पता लगाने की कोशिश की कि हाँ अभियोग मैंने लगाया था, वे सही हैं, और उसके बाद मैंने यह प्रश्न उठाया। इस बारे में मुझे और भी जो जानकारी मिली है, वह मैंने अपने नोटिस में दी है। मैं उस को पढ़ कर सुनाना चाहता हूँ और मंत्री महोदय उस का जवाब दें।

1 *Mangalore South—Crime No. 158/72*.—On 12-4-1972, one forged hundred rupee note No. AB 341563 was traced

out of the remittance of the Vijaya Bank Limited, Mangalore, presented by cashier Mr. Krishna Kumar at the State Bank of India, Mangalore.

2. *Shoolay Police Station—Crime No. 135/72*.—On 18-4-1972, one Padmanabhan, attendant, Vijaya Bank Limited, K. G. Road, Bangalore, presented a forged hundred rupee note No. AC 341808 at the Reserve Bank

of India, Bangalore, for exchange, where it was impounded.

3. *Mangalore South—Crime No. 208/72*.—On 28-4-1972, the Accountant, Vijaya Bank Limited, Mangalore, presented a remittance of Rs. 15,000 at the State Bank of India, Mangalore,

where one forged hundred rupee note No. AB 341790 was traced out of the

remittance.

4. *Mysore City—Lashkar Police Station—Crime No. 14/74*: On 16-1-1974, the representative of Vijaya Bank Limited, Mysore, remitted a sum of Rs. 1,80,000 at the State Bank of Mysore, of which one forged hundred rupee Note No. A 990888 was traced as forged.

5. *Bangalore City—Ulsoor Gate Police Station—Crime No. 93/74*.—On 19-9-1973, one Bhujanga Shetty, the employee of Vijaya Bank Limited, Bangalore tendered a forged hundred rupee note No. AC 886410 at the Reserve Bank of India, Bangalore, for exchange where it was impounded.

6. *Bangalore City—Ulsoor Gate Police Station—Crime No. 437/74*.—On 10-6-1974, a man from Vijaya Bank Limited, R. C. Road, Bangalore, presented a forged hundred rupee note No. AB 430673 at the Reserve Bank of India, Bangalore for exchange, where it was impounded.

7. *Bangalore City—Ulsoor Gate Police Station—Crime No. 532/74*.—On 8-10-1974, one official from the Vijaya Bank Limited, Bellary, presented a forged hundred rupee note No. D 853543 at the Reserve Bank of India Bangalore, where it was impounded.

उपाध्यक्ष महोदय: अगर मंत्री महोदय इस बारे में जवाब नहीं दे सकते हैं, तो वह इस मामले की जांच कर के कल एक विवरण रखें मैं नहीं चाहता हूँ कि इस बारे में कोई संदेह की स्थिति रहे।

MR. DEPUTY SPEAKER: Now we take up the discussion on the Nagaland Budget. The Minister has heard you Mr. Limaye. Offhand he cannot give you a reply.

श्री मधु लिमये : इस बैंक में 110 करोड़ रुपये के डिपॉजिटस जमा हैं। अगर इनमें से एक भी क्राइम सही है—

SHRI JYOTIRMOY BOSU (Diamand Harbour): Can enquire into it.

श्री मधु लिमये : यह मामला पहले भी उठाया गया था सरकार उत्तरीत्तर इर्रेसपोसिबल होती जा रही है।

MR. DEPUTY-SPEAKER: You have gone on record.

SHRI MADHU LIMAYE: You give direction to the Minister.

MR. DEPUTY-SPEAKER: He has heard you. I am sure he has taken note of it.

श्री मधु लिमये : इनके बेरा कोई स्पष्टिगन मामला नहीं है।

SHRI JYOTIRMOY BOSU: He can enquire into it.

MR. DEPUTY-SPEAKER: I have gone out of the way to allow you. you have gone on record. It is not in the order paper. Even so, I have allowed you.

श्री मधु लिमये : ब्राउट ग्राफ दि वे नहीं, इनको बिनकुल नोटिस के मुताबिक लिया गया है।

15 hrs.

MR. DEPUTY-SPEAKER: The Minister himself is here. He has heard you.

SHRI JYOTIRMOY BOSU: Sir, the President of the Gurdwara Parbhandhak Committee is taking out procession on 10th May to ventilate the grievance that the Government is interfering with the Sikh community religious sites. The charges are very serious and the Central Government is responsible. It is necessary that Government should make a statement.

15.01 hrs.

DEMANDS FOR GRANTS (NAGALAND), 1975-76

MR. DEPUTY-SPEAKER: Now, we take up the Demands for Grants in respect of the Budget for the State of Nagaland for 1975-76.

DEMAND No. 1—STATE LEGISLATURE

MR. DEPUTY-SPEAKER: Motion moved:

“That a sum not exceeding Rs. 17,25,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976, in respect of ‘State Legislature’.

DEMAND No. 3—COUNCIL OF MINISTERS

MR. DEPUTY-SPEAKER: Motion moved:

“That a sum not exceeding Rs. 37,50,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976, in respect of ‘Council of Ministers’.

DEMAND No. 4—ADMINISTRATION OF JUSTICE

MR. DEPUTY-SPEAKER: Motion moved:

“That a sum not exceeding Rs. 10,12,500 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to complete the sum necessary to defray the charges which will come in course of

*Moved with the recommendation of the President.